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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH NEW DELHI.

Date of decision: 3.7.1989.

CCP No. 54/89  
O.A. No. 371/86.

Shri P.M. Venkatasan ... Applicant

Vs.

S.M. Vaish, Genl. Manager,  
Northern Railway. ... Respondent.

CORAM:

Hon'ble Mr. P.Srinivasan, Member (A)

Hon'ble Mr. T.S. Oberoi, Member (J)

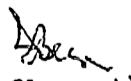
For the applicant: Shri R.K. Kamal, counsel.

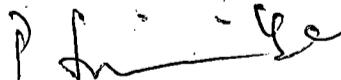
ORDER

In this Contempt of Court petition, the applicant in O.A. No. 371/86 complains that the respondents have not implemented the judgment of this Tribunal delivered in that O.A. No. 18.9.1987.

When the petition come up before us for hearing today, Shri R.K. Kamal, learned counsel for the applicant very fairly admits that the aforesaid judgment of this Tribunal has since been fully complied with by the respondents and that no case for contempt lies any more.

In view of the above, the proceedings in contempt are hereby dropped.

  
(T.S. Oberoi)  
Member (J)

  
(P.Srinivasan)  
Member (A)